

Central Administrative Tribunal Principal Bench, New Delhi.

RA-26/2007 MA-187/2008 MA-236/2007 MA-237/2007 OA-1063/2004

New Delhi this the 29th day of January, 2008.

Hon'ble Mr. Shanker Raju, Member(J) Hon'ble Mrs. Chitra Chopra, Member(A)

S/Shri

- 1. Ashvini Kumar
- 2. Mukesh Kumar
- 3. Ram Niwas Sharma
- 4. Girish Chandra
- 5. Sunli Kumar Tyagi
- 6. Smt. Laxml Devi
- 7. Subhash Chand Sharma
- 8. Lakshya Kumar
- 9. Smt. Rita Gulai
- 10. Beena Kumarl
- 11.Smt. Sunita Wadhwa
- 12.G.S. Ral
- 13. Samunder Singh
- 14. Suresh Pal

- 15. Ram Prasad
- 16. Naresh Kumar Sharma
- 17. Naresh Kumar
- 18.Smt. Kamlesh
- 19.Smt. Manju Mishra
- 20.Raj Pal
- 21. Ravindra Kumar Singh
- 22.Smt. Sangeeta Saxena
- 23.Smt. Kiran Chaturvedi
- 24. Subhash Chand
- 25. Omparkash
- 26. Ram Bharos Prasad
- 27.T.P. Singh
- 28. D.P. Sharma

.... Review Applicants

(All the applicants in RA C/o Sh. Ashvini Kumar, D-69/5, Sangam Vihar, Delhi. (through Sh. Gyan Prakash, Advocate)

- Lt. Governor,
 Raj Niwas,
 Delhi through Chief Secretary,
 Govt. of NCT of Delhi,
 Delhi Sachivalya,
 New Delhi-1.
- Chief Secretary, Govt. of NCT of Delhi, Delhi Sachivalya, New Delhi-1.

- Chairman(UBS)/Principal Secretary,
 Department of Urban Development,
 Govt. of NCT of Delhi, B-Block,
 Vikas Bhawan, Delhi Sachivalya,
 New Delhi-1.
- 4. Secretary (Services),
 Department of Services,
 Govt. of NCT of Delhi,
 'B' Wing, 7th Level,
 Delhi Secretariat,
 I.P. Estate,
 New Delhi-2.
 (through Sh. Ajesh Luthra, Advocate)

Respondents

Order (Cral)

Mr. Shanker Raju, Member(J)

MA-187/2008 is allowed. RA-26/2007 is revived.

- 2. On restoration of RA-26/2007, in the light of decision of the Division Bench at Chandigarh in **s.s. Sodhi Vs. UOI** (2006(2)ATJ CAT 128) where Full Bench decision of Andhra Pradesh High Court has been relied upon, having no jurisdiction to condone delay in Review Application, RA-26/2007 is dismissed.
- 3. It is also pertinent to note that decision of Full Bench of this Tribunal in **Nand Lai Nichani & Ors. Vs. U.O.I. & Ors.** (Full Bench Judgments of CAT (1989-1991) Vol.II 85) has been taken into consideration by the Division Bench, to which we respectfully agree.

(Chitra Chopra) Member(A) (Shanker Raju) Member(J)

1441